

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:4336
ANSWERED ON:06.09.2012
APPOINTMENT IN PSUS
Deshmukh Shri K. D.

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the procedure adopted for making appointment to the top posts in Public Sector Undertakings (PSUs) in the country and the guidelines followed at the time of appointment;
- (b) the number of officers appointed to the top posts in PSUs in the country during the last three years and the current year along with the details in this regard;
- (c) whether the charges of corruption levelled against the officers appointed to the top posts in PSUs during the last three years and the current year were probed before completing the process of appointment to such posts;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a): Public Enterprises Selection Board (PESB) finalizes job description of the Board level posts in Central Public Sector Enterprises (CPSEs) in consultation with the concerned Ministry and the post is advertised. On the basis of eligibility criteria in the job description, fifteen applicants are shortlisted for selection interview from Internal, Sectoral, External and Government/State Government/State PSUs/Private categories in the prescribed ratio. PESB recommends the panel for Board level vacancies keeping in view the performance of candidates interviewed with special regard to their qualities of managerial capability, leadership, broad vision, track record, the available Annual Confidential Reports and inputs given by the Secretary of the concerned Ministry in the case of Chairman cum Managing Directors (CMDs) and in the case of Directors, the inputs of CMDs are also considered. Based on the recommendations of PESB for Board level appointments in CPSEs, the Central Vigilance Commission (CVC) processes the names of the officers recommended for vigilance clearance. The final decision regarding the appointment to Board level posts in CPSEs is taken by the Appointments Committee of Cabinet (ACC) for Schedule 'A' and 'B' CPSEs and the concerned Minister-in-charge for Schedule (C and 'D' CPSEs.

(b): The number of officers appointed to Board level posts in Schedule 'A' and 'B' CPSEs during the last three years along with the current year is as under.

2009-10	92
2010-11	96
2011-12	142
April, 2012 to	47
August, 2012	

(c) to (e) : The appointments to Board level posts in CPSEs are made only after receipt of the vigilance clearance from concerned agencies such as CVC, Vigilance Division of Department of Personnel & Training and Police Authorities, as the case may be.